

the Canadian assistance that may be available would be known after the negotiations are concluded.

Difference Between Dearness Allowance to Public Sector Employees and Central Govt. Employees

1029. SHRI TAHMPAN THOMAS: Will the Minister of INDUSTRY be pleased to state:

(a) whether there is a difference between the Dearness Allowance paid to Public Sector Employees and the Central Government Employees ; and

(b) if so, the action Government propose to take to remove the disparity which is causing unrest among the public sector employees?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO) : (a) Yes, Sir.

(b) Govt. policy is that all public sector employees should be governed by the Industrial DA pattern. Govt's directions to public sector employees to switch over to the Industrial DA pattern has been challenged in the Supreme Court. As per the direction of the Supreme Court, a High Power Pay Committee has been constituted to go into the various aspects relating to pay scales and other incidental matters such as additional DA, interim relief and other allowances relating to employees working in the public sector governed by Central Govt. pattern pay scale and D.A.

Proposal for Gas Based Thermal Plant From Punjab State Electricity Board

1030. SHRI Y. S. MAHAJAN : Will the Minister of ENERGY be pleased to state:

(a) whether a proposal for allotment of a gas based thermal plant of 400 MW capac-

ity has been received from the Punjab State Electricity Board to augment installed capacity;

(b) if so, the reaction of Government to the above proposal; and

(c) the financial implications of the proposal and how these are proposed to be met?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRI KALPNATH RAI) : (a) to (c). No proposal in regard to setting up of a 400 MW gas-based power station has been received from the Punjab State Electricity Board.

12.00 hrs

RE: NEWS APPEARING IN THE TIMES OF INDIA ABOUT TERRORISTS PLOT TO KILL PRIME MINISTER AND HOME MINISTER ETC.

(Interruptions)

[English]

MR. SPEAKER: Can somebody explain this?

(Interruptions)

~~SPEAKER~~ MR. Bhatia.

(Interruptions)

MR. SPEAKER : I have Asked Mr. Bhatia to Speak.

(Interruptions)

MR. SPEAKER: Don't worry. Let me listen first. Why don't you let me listen? Let me listen. Yes, Mr Bhatia.

(Interruptions)

SHRI R. L. BHATIA (Anrritsar) In today's *TIMES OF INDIA* it has been published that there is a plot.... (Interruptions)

MR. SPEAKER : I have allowed Mr. Bhatia.

SHRI R. L. BHATIA: There is a plot against the Prime Minister. Papers and documents were found in the *Parikrama* after the Black Thunder' to say that Wassan Singh Zaffarwal who is the leader of the terrorists staying in Lahore (Interruptions)

MR. SPEAKER : You, give it to me.

SHRI R. L. BHATIA: Excuse me, Sir. I will take one minute. This is something very important. There is a letter written to Tharak the Commander of the Sikh Commando force in which he has said that he should do away with the Prime Minister in the same way as they did with Shrimati Indira Gandhi; and he has also suggested that there were a lot of people from Gurdaspur who have been enlisted as constables in the Delhi Police. He should have contact with them, and then try to finish...

(Interruptions)

MR. SPEAKER: You give me notice.

(Interruptions)

SHRI S. JAIPAL REDDY: (Mahabubnagar) Sir, you ask the Home Minister to make a statement.

MR. SPEAKER: Either the Home Minister can do it, or you can give me notice I will do it.

(Interruptions)

SHRI V. SOBHANADREESWARAO (Vijaywada) : In Nagaland, the Congress (I)

Government has been Reduced to a minority (Interruptions)

[Translation]

MR. SPEAKER : In this case action will be taken by the Governor

[English]

I cannot do it here.

(Interruptions)

SHRI R. L. BHATIA: We want a statement from the Home Minister about the matter I have raised. (Interruptions)

PROF. MADHU DANDAVATE (Rajapur) : What is your ruling about the issue that has been raised ?

SHRI SHANTARAM NAIK (Panaji) : We want your ruling on this, Sir. (Interruptions)

KUMARI MAMATA BANERJEE: The Home Minister should make a statement today. You ask the Home Minister to do it, Sir. (Interruptions)

SHRI SHANTARAM NAIK: We want to have a discussion today. (Interruptions)

It is a very serious matter. We want your ruling. (Interruptions)

[Translation]

SHRI HARISH RAWAT (Almora) : Mr. Speaker, Sir, you direct the Government to immediately make a statement in this regard. Nothing can be more serious than issue. When did it come to the notice of the Government of India and what action has been taken in this regard?

MR. SPEAKER: Let the serious issue be seriously taken.

(Interruptions)

[English]

MR. SPEAKER: Whatever he says without my permission, does not go on record. (*Interruptions*)**

MR. SPEAKER :What I say is that e everything has to be according to the rule.

[Translation]

Fifty members were speaking at a time Nobody could make out any thing.

[English]

I have listened. I have given my ruling.

[Translation]

Mr. Bhatia said and I have listened

[English]

I agree with it. This side also agrees with it.

[Translation]

He can make a statement if the hon. members so like.

[English]

I can allow a statement if you like. Then we can have a discussion on that.

[Translation]

You need not be fussy about it.

[English]

There is no problem. So, simple it is .

(*Interruptions*)

MR. SPEAKER: Mr. Rao, I cannot call into question the conduct of the Governor

because it is upto the Governor. (*Interruptions*)

SHRI V. SOBHANADREESWARA RAO : The Home Minister should make a statement. (*Interruptions*)

SHRI BASUDEB ACHARIA: How can a minority government be allowed to function? (*Interruptions*)

MR. SPEAKER : It is for the Governor to decide. I cannot do it.

(*Interruptions*)

PROF. MADHU DANDAVATE: The Home Minister has gone there and threatened dissident Members of the Assembly (*Interruptions*)

MR. SPEAKER: No, not allowed. Nothing is going on record.

(*Interruptions*) **

12.05 hrs.

[English]

PAPERS LAID ON THE TABLE

Review on and Annual Report of National Bicycle Corporation of India, Ltd., Bombay, for 1986-87 and a statement re delay in laying the papers

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO) : I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(i) A statement regarding Review